

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12259/2023

[Arising out of impugned final judgment and order dated 25-04-2023 in SAD No. 399/2022 passed by the High Court of Judicature at Allahabad]

CHANDER SEN & ORS.

Petitioner(s)

VERSUS

THE CHAIRMAN, NATIONAL INSTITUTE OF OPEN SCHOOLING Respondent(s)

Date : 08-05-2026 This petition was called on by way of mentioning today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) : Mr. Varinder Kumar Sharma, AOR

For Respondent(s) : Mr. S. Rajappa, AOR

UPON mentioning, the Court made the following  
O R D E R

1. On being mentioned by Mr. Varinder Kumar Sharma, learned counsel for the petitioner, the matter is taken on Board.
2. Let the matter not be deleted from the cause list of 22.05.2026.

(GULSHAN KUMAR ARORA)  
DEPUTY REGISTRAR

(NAND KISHOR)  
ASSISTANT REGISTRAR